

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2808

ANSWERED ON:01.08.2002

SALE OF SHARES BY IOCL TO ONGC

ADHIR RANJAN CHOWDHURY;SUSHIL KUMAR SAMBHAJIRAO SHINDE;VILAS BABURAO MUTTEMWAR

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

(a) whether the Indian Oil Corporation Limited has decided to sell their shares in the Oil and Natural Gas Corporation and the Gas Authority of India Limited;

(b) if so, the number of IOC's share in these two companies and the value of each share as on date against the purchase price; and

(c) the reasons for selling its stake and the amount to be fetched as a result thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS AND MINISTER OF STATE IN THE MI  
OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR)

(a) Yes, Sir. A proposal has been received from IOC to sell its equity stake in GAIL and ONGC.

(b) The number of IOC's share in ONGC and GAIL and the value of each share against the purchase price are given below:

Name of Company	No.of shares of IOC (in crore)	Purchase Price (Rs./share)	Market Value as on 26-7-2002 (Rs./share)
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ONGC	13.7	162.34	347.00
GAIL	4.08	60.00	73.35

(c) IOC is interested to monetize its investments in order to reduce its borrowing from the market. The amount which may accrue from this proposed sale will depend on a number of factors including market conditions prevailing at the time of sale.